

(b) if so, whether Income-tax is not charged from the first category employees though many of them get the amount in six figures, whereas Income tax is charged on the monthly pension paid to the second category; and

(c) whether Government are considering a proposal to exempt all the pensioners from payment of Income-tax on their pension amount ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) The Government employees are by and large covered by the Provident Fund Scheme set up by the Central Government and accordingly, any payment from a provident fund is exempt under section 10(11) of the Income-tax Act, 1961. However, in the case of Government/Semi-Government employees who are covered by the Contributory Provident Fund Schemes, the accumulated balance due and becoming payable to an employee participating in such scheme is exempt under section 10(12) of the Income-tax Act, 1961, provided the employee participates in a recognised provident fund fulfills the requirements of Rule 8 of Part 'A' of IV Schedule. As regards taxability of monthly pension paid to the retired Government employee is concerned, the same forms part of salary income and is liable to tax under Section 17 of the Income-tax Act, 1961.

(c) Proposals relating to tax exemption, etc., are considered annually as a part of the Budgetary exercises.

Amendment of Terms of Reference of Fourth Central Pay Commission

254 SHRI LAKSHMAN MALLIK:

SHRI G. VIJAYARAMA RAO:

Will the Minister of FINANCE be pleased to state ;

(a) whether Union Government have decided to amend the terms of reference of the Fourth Central Pay Commission; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) The Government have since amended the terms of reference of the Fourth Central Pay Commission. A copy of Resolution No. 5(56)-E.III/83 dated the 16th February, 1985 issued in this regard is laid on the table of the House. (Placed in Library See No. LT-4. 3/85).

Export of Iron Ore

255 SHRI CHINTAMANI JENA : Will the Minister of COMMERCE AND SUPPLY be pleased to state :

(a) the total quantity of iron ore exported during the year 1983 and 1984 and the amount of foreign exchange earned thereby;

(b) the names of countries importing iron-ore from India;

(c) whether any agreement has been signed for export of iron-ore during the year 1985; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND SUPPLY (SHRI P.A. SANGMA):

(a) Iron Ore exports (excluding concentrates) during the last two years have been as under ;

Year	Qty. (Million Tonnes)	Value (Rs. In Crores)
1983*	20.71	387.89
1984*	24.21	425.00

*Provisional

(b) Name of the countries which are importing iron ore from India are as under :

Japan, South Korea, Rumania, Czechoslovakia, Hungary, German Democratic Republic, Bulgaria, Italy, Iraq, Malayasia, North Korea,